

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Comp. App (AT) (Insolvency) Nos. 888 & 889 of 2020

IN THE MATTER OF:

Mr. D.K. Mohanty

...Appellant

Versus

M/s. Jai Balaji Industries & Anr.

...Respondents

Present:

For Appellant :

**Mr. Tushar Mehta, Solicitor General
Ms. Surekha Raman, Advocate
Mr. P.K. Mohapatra**

For Respondents :

**Mr. Diwakar Maheshwari, Mr. Aditya V. Singh, Ms.
Pratiksha Mishra, Advocates for R-1
Mr. Santosh Choraria, IRP
Mr. Rahul Auddy, Advocate for R-2 IRP**

ORDER
(Through Virtual Mode)

23.11.2020 Advocates for the Respondents seek and are granted extension of time by three weeks to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not more than three pages, supported by the relevant case laws, along with their pleadings.

List both the appeals 'for Admission (After Notice)' on **18th January, 2021**.
The interim directions will continue till the next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/